

IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL,
WEST BLOCK NO.2, R.K. PURAM, NEW DELHI-110066

BENCH-DB

COURT –I

Customs Appeal No. E/51840/2014-[DB]

[Arising out of Order-in-Appeal No. 55/RKB/CC/NCH/2013 dated 31.10.2013 passed by the
Comr. (Adj.) New Delhi].

Aurangabad Electricals Limited

...Appellant

Vs.

C.C.E.(Adj.) New Delhi

... Respondent

Present for the Appellant : None

Present for the Respondent: Mr. Govind Dixit (D.R.)

**Coram: HON'BLE JUSTICE (DR.) SATISH CHANDRA, PRESIDENT
HON'BLE MR. B. RAVICHANDRAN, MEMBER (TECHNICAL)**

Date of Hearing/Decision: 20/06/2017

FINAL ORDER NO. 54133/2017

PER: JUSTICE (DR.) SATISH CHANDRA

None appeared on behalf of the appellants nor any application for adjournment is on record.

2. Heard Shri Govind Dixit, DR for the respondent/Revenue.

3. It seems that the assessee is not interested in pursuing his appeal.

4. It may be mentioned that as per the maxim VIA ILATIBUS ET NON DORMIENTIBUS JURA SUB VENIUNT, law helps those who are vigilant and not those who go to sleep.

5. In view of the above, the appeals are dismissed for default on account of the appellant.

(Dictated and pronounced in the open court)

**(B. RAVICHANDRAN)
MEMBER (TECHNICAL)**

**(JUSTICE (DR.) SATISH CHANDRA)
PRESIDENT**

Neha